

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Excise Appeal No.41974,41975,41977,41978
of 2014**

(Arising out of common Order-in-Appeal No.95 to 98/2014 (M-III) dt.10.06.2014
passed by Commissioner of Central Excise (Appeals), Chennai)

Sandvik Asia Pvt Ltd

Plot No.49 & 49B, SIPCOT Industrial Complex, Hosur - 635 126
Vs

Appellant

The Commissioner of Central Excise,

Chennai III Commissionerate
26/1, M.G.Marg, Nungambakkam, Chennai - 600 034

Respondent

APPEARANCE:

For the Appellant : Sh.G.Natarajan, Advocate
For the Respondent : Sh.Arul C Durairaj, Superintendent

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)

HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)

DATE OF HEARING : 15.04.2021

DATE OF DECISION: 15.04.2021

FINAL ORDER No. 41539-41542 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above cases are also included in the said list. The assessee has conceded to this. As the matter is closed, the appeals are dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Venkata Subba Rao)
Member (Technical)**

Vsr